

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

APPLICATION NO. 166 of 2021

Petitioner : Sri.Shibabudeen P.N and others,Kerala

Respondents : Kerala State Pollution ControlBoard

**REPORT FIELD BY THE ENVIRONMENTAL ENGINEER AS PER  
INSTRUCTIONS OF THE HON'BLE NATIONAL GREEN  
TRIBUNAL**

**STANDING COUNSEL FOR THE 2<sup>ND</sup> RESPONDENT:**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

APPLICATION NO. 166 of 2021

Petitioner : Sri.Shihabudeen P.N and others  
Respondents : Kerala State Pollution Control Board

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Dated this the 06<sup>th</sup> day of August 2021

**STANDING COUNSEL FOR THE 2<sup>ND</sup> RESPONDENT**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN  
ZONE, CHENNAI**

APPLICATION NO. 166 of 2021

Petitioner : Sri. Shihabudeen P.N and others  
Respondents : Kerala State Pollution Control Board

REPORT FILED BY THE ENVIRONMENTAL ENGINEER AS PER THE  
DIRECTION OF THE HON'BLE NATIONAL GREEN TRIBUNAL

I, Dinesh K.S, 51 years, S/o K.V. Sidharthan, now working as Environmental Engineer, District Office, Ernakulam-II, Kerala State Pollution Control Board, Ernakulam. I am competent to and duly authorized to represent the 2<sup>nd</sup> Respondent in O A No 166 of 2021. I know the facts and circumstances of the case. The factual submissions made here under are true and correct to the best of my knowledge, information and belief.

The Hon'ble Tribunal had vide order dated 04.08.2021 in original application No. 166/2021 directed the Kerala State Pollution Control Board "*Ascertain as to whether there is any violation of condition of 'Consent to Establish' granted, whether there is any violation of siting criteria if any, for establishing such industries, whether there is any prohibition issued under any of the regulations for establishing such units in the residential area, and whether there was any possibility of pollution being caused during the construction activities due to non-compliance of the pollution control mechanism prescribed to curb possible sound or air/dust pollution. If so, what is the nature of remedial measures to be taken by them to mitigate the same*"

1. It is respectfully submitted, in compliance to the above order of the Hon'ble NGT, that the proposed industry of 7<sup>th</sup> respondent is a plastic house hold items manufacturing unit using virgin plastic granules and color pigments. The location of the industry is at Puthuppady in Paipra panchayath, Muvattupuzha Taluk, Ernakulam District. Polyethene and



**Dinesh K S**

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plastic processed products manufacturing industries using virgin plastic granules come under Green category as per the revised classification of industrial sectors under Red, Orange, Green and white categories of Central Pollution Control Board dated 29.02.2016. A true copy of the relevant pages of the revised classification of industrial sectors is produced herewith and marked as Annexure R2(a). As per the circular NO: PCB/TAC/18/2004 dated 09.08.2004 siting criteria for small scale Green industries/establishments are 3m distance from the nearest residence and 5 m from other public buildings like educational institutions, Hospital, place of work ship, community hall. A true copy of the circular produced herewith and marked as Annexure R2(b).

2. Consent to Establish was granted to the 7<sup>th</sup> respondent on 18.12.2018 as the proposed site is satisfying the siting norms for small scale Green category industries, with conditions that all operations likely to produce dust or noise shall be carried out with proper enclosures and the construction debris during construction phase shall be properly disposed and other conditions regarding waste management. Following machineries' are proposed in the unit, Grinder-15 HP, Injection moulding machines- 70 HP (2 Nos) and mixing machine-10 HP. Nearest residence is reported at a distance above 25 m. A true copy of the Consent to Establish granted having validity up to 17.12.2023 is produced herewith and marked as AnnexureR2(c)

3. Application for Consent to operate was received on 11.06.2021 and while processing the application a complaint has been received from the Petitioner regarding the anticipated pollution and health problems from the industry. Complaint and consent enquiry was conducted on 26.06.2021 and it was noticed that the industry had been established maintaining the distance norms and complying the consent conditions. Machineries are placed in enclosed building with brick wall up to roof level, provision is given for recycling the cooling water, septic tank and soak pit are provided for the disposal of domestic effluent. Since this industry will not generate trade effluent from process, there is no need of effluent treatment plant. Construction debris and remains are removed from the site. Since the applicant established the unit complying the Consent to Establish conditions and providing adequate control measures to contain the noise and air pollution



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problems consent to operate was granted with validity up to 17.12.2026. A true copy of the Consent to Operate granted having validity up to 17.12.2026 is produced herewith and marked as Annexure R2(d).

All the above are true to the best of my knowledge, information and belief.

Dated this the 06<sup>th</sup> day of September 2021.

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Dinesh K S  
Date: 2021.09.06 10:03:32  
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**DEPONENT**



**VERIFICATION**

I, Dinesh K.S, aged 51 years s/o K.V. Sidharthan, now working as Environmental Engineer in the District Office - II (Ernakulam) of the Kerala State Pollution Control Board at Perumbavoor, duly authorized to file this reply on behalf of the Kerala State Pollution Control Board do hereby verify on this, the 03<sup>rd</sup> day of September 2021, that all what is stated above is true and correct to the best of my knowledge, information and belief and is borne out from the records maintained in our office.

**Dinesh K.S.****Dinesh K S**Digitally signed by Dinesh K S  
Date: 2021.09.06 10:03:51  
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Environmental Engineer,

District Office - II (Ernakulam),

Kerala State Pollution Control Board, Perumbavoor.



**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL SOUTHERN ZONE, CHENNAI**

APPLICATION NO. 166 of 2021

Petitioner : Sri.Shihabudeen P.N and others  
Respondents : Kerala State Pollution Control Board

AFFIDAVIT

I, Dinesh K.S, aged 51 years S/o K.V. Sidharthan, residing at Irinjalakuda do hereby solemnly affirm and state as follows:

I am now working as the Environmental Engineer, District Office – II (Ernakulam) Kerala State Pollution Control Board at Perumbavoor, Ernakulam District. I am competent to and duly authorized to represent the fifth respondent in the above case. I know the facts and circumstances of the case. The factual submissions made here under in paragraphs 1 to 6 of the reply are true and correct to the best of my knowledge, information and belief. The legal submissions made therein are made on advice received from Counsel. In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying reply on file and it is so humbly prayed in the interests of justice in this case.

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**DINESH K.S., DEPONENT**

Solemnly affirmed and signed before me by the literate deponent personally known to me on this the 06<sup>th</sup> day of September 2021 at my office in Ernakulam.

**STANDING COUNSEL FOR THE 2<sup>ND</sup> RESPONDENT**



Final Document  
on  
Revised  
Classification  
of  
Industrial Sectors  
Under

**Red, Orange, Green and White Categories**  
(February 29, 2016)



**Central Pollution Control Board**  
Delhi

27.	50	Lubricating oil, greases or petroleum based products (only blending at normal temperature)	--	--	--	10	--	10	--	25	<b>G-G</b>	Minor fumes at the time of transfers from one container to other.
28.	54	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying	--	--	--	10	--	10	--	25	<b>G-G</b>	1. Minor fumes due to application of gums / adhesives / pastes etc. 2. This score is valid only for gas fired boiler. 3. The units having coal fired boilers shall be categorized as Orange.
29.	59	Oil mill Ghani and extraction ( no hydrogenation / refining)	10	--	10	--	--	--	--	25	<b>G-G</b>	Small quantities of floor washings & equipments washings are generated.
30.	48	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn	--	--	--	10	--	10	--	25	<b>O-G</b>	Some fugitive emissions of PM are expected.
31.	65	Phenvl/toilet cleaner formulation and bottling	--	--	--	10	--	10	--	25	<b>G-G</b>	Minor fumes of VOCs in the work zone
32.	67	Polythene and plastic processed products manufacturing (virgin plastic)	10	--	10	10	--	10	--	25	<b>G-G</b>	Cooling water & emissions due to mixing of raw materials.
33.	68	Poultry, Hatchery and Piggery	--	--	--	10	--	10	--	25	<b>G-G</b>	Obnoxious odour containing H <sub>2</sub> S, CH <sub>4</sub> etc. and fugitive PM emissions
34.	69	Power looms (without dye and bleaching)	--	--	--	10	--	10	--	25	<b>G-G</b>	Minor emissions of PM.
35.	71	Puffed rice (muri) (using gas or electrical heating system)	--	--	--	10	--	10	--	25	<b>G-G</b>	Minor emissions of PM.
36.	57	Pulverization of bamboo and scrap wood	--	--	--	10	--	10	--	25	<b>O-G</b>	Some fugitive emissions of PM are expected.
37.	72	Ready mix cement concrete	--	--	--	10	--	10	--	25	<b>G-G</b>	PM emissions.
38.	73	Reprocessing of waste cotton	--	--	--	10	--	10	--	25	<b>G-G</b>	PM emissions.
39.	60	Rice mill (Rice hullers only)	--	--	--	10	--	10	--	25	<b>O-G</b>	PM emissions are generated. Mainly air

# Annexure R2(b)

Email: [kspcb@asianetindia.com](mailto:kspcb@asianetindia.com)  
Telephone: 318153, 318154 & 318155  
Annex: 304642, 304643  
FAX: 318152



## KERALA STATE POLLUTION CONTROL BOARD

PATTOM P.O., THIRUVANANTHAPURAM - 695 004

[www.keralapcb.org](http://www.keralapcb.org)

In reply please refer to: No. PCB/TAC/18/2004

Date: 9-8-2004

### CIRCULAR

Sub:- Siting criteria for industries other than stone crushers.

Ref:- 1) Minutes of the meeting of the Committee held on 17.5.2004.  
2) Decision of the 143<sup>rd</sup> Board meeting held on 23-7-2004.

The Committee constituted to study and recommend norms for siting criteria of industries other than stone crushers have finalised the criteria in the meeting held on 17.5.2004. In the 143<sup>rd</sup> meeting of the Board held on 23.7.2004 it was decided to implement the siting criteria in consent administration as stated below:

Criteria for industries other than stone crushers

❖ Distance from:

- i. In the case of industry having air pollution (including sound pollution) potential, distance shall be measured from the main building or the building housing the equipment, operation or process of most pollution potential.
- ii. In the case of industry having water pollution potential, distance shall be measured from the major wastewater outlet.
- iii. In the case of industry having air and water pollution potential, the shorter of the above two distances shall be taken.

❖ Distance to:

- i. The horizontal distance to the nearest residence shall be measured and denoted  $d_R$ .
- ii. The horizontal distance to the nearest educational institution / court / public office / hospital / place of worship / community hall / similar establishment (excluding other industries) shall be measured and denoted  $d_O$ .

NOTE: Where  $d_R$  and/or  $d_O$  are/is considerably more than the minimum distance mentioned below, it is not necessary to measure the same but it is sufficient to state as  $\gg$  the minimum distance mentioned.

SI No	Industry		Minimum distance, m	
	Scale	Category	$d_R$	$d_O$
1	SMALL	Red	25	50
		Orange	10	15
		Green	3	5
2	MEDIUM	Red	50	100
		Orange	15	25
		Green	6	10
3	LARGE	Red	100	100
		Orange	40	60
		Green	15	30

For industries having noise potential, proposed in silence zones as per the Noise (Management and Handling) Rules, the minimum distance shall be two times the  $d_O$  subject to a minimum of 100m.

It is desirable to have a minimum set back of 3m between the boundary and the plant building to avoid construction of factory building along or too close to the boundary wall. The setback can be utilised for the development of greenbelt. In case of industries falling in green/orange categories of Small Scale Industries, the requirement of minimum set back may be dispensed with.

Where necessary, the minimum distance may be enhanced for reasons to be recorded in writing.

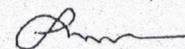
The above criteria will be implemented with immediate effect and will be reviewed after 6 months.

Sd/-  
MEMBER SECRETARY

To

1. CEE, RO, EKM/KKD
2. EE. DO., TVPM/KLM/PTA/ALPA/TSR/IDK/PLKD/MLPM/KNR
3. All Technical staff in the Head Office.

FORWARDED/BY ORDER,



ENVIRONMENTAL ENGINEER.

**FILE NO. :9495223**

**Date of issue :18/12/2018**



**KERALA STATE POLLUTION CONTROL BOARD**

**CONSENT TO ESTABLISH**

ISSUED UNDER

**Section 25 of Water (Prevention & Control of Pollution) Act, 1974  
Section 21 of the Air (Prevention & Control of Pollution) Act, 1981**

and

**Environment (Protection) Act, 1986**

**As per Application No. :9495223**

**Dated:07-12-2018**

**TO**

**M/s UNITED PLASTICS**

**Perumatom,**

**Puthuppady.PO.**

**Muvattupuzha**

**Consent No. :G18ERNA-CTE-774893**

**Valid Upto :17/12/2023**

## 1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	<b>VALIDITY</b>	17/12/2023
2	Name and Address of the establishment	UNITED PLASTICS PERUMATOOM, PUTHUPPADY.PO. MUVATTUPUZHA 686673
3	Communication	Telephone :7012-263918 Fax :- E-mail:riobeeran@gmail.com
4	Occupier Details	C.M.JAMAL. Kottakudy house ,Perumattom, Puthuppady.PO. Kothamangalam.
5	Local Body	Paipra Grama Panchayath
6	Survey Number	878/15-A,878/15A-5,
7	Village	Velloorkunnam
8	Taluk	MUVATTUPUZHA
9	District	Ernakulam ii
10	Capital Investment(Rs in Lakhs)	Rs. 29.9 LAKH
11	Scale	Small
12	Category	GREEN
13	Annual fee(Rs)	Rs. 4000/-
	Total Fee remitted(Rs)	Rs.20,000/-
14	<b>RAW MATERIAL</b>	<b>PRODUCTS</b>
	Plastic Granules @500 Kilogram Colour Pigments @05 Kilogram	House hold Plastic items @3000 Numbers
15	Total Power Required (HP)	95 HP

## 2. CONDITIONS AS PER

### The Water(Prevention and Control of Pollution)Act, 1974

- 2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the proposal submitted along with the application shall be made functional before commissioning. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.
- 2.2 Water Consumption : 500 L/DAY
- 2.3 Effluent Generation :
- 2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

Sl.NO.	Characteristics	Unit	Tolerance Limit	
			Sewage	Trade Effluent

2.5 Mode of disposal of treated effluent :

### 3. CONDITIONS AS PER

#### The Air(Prevention and Control of Pollution)Act, 1981

3.1 Adequate air pollution control measures shall be provided before commissioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

3.2 Emission characteristics shall not exceed the following:

Sl.No.	Parameter	Limiting Standards (mg/Nm3)
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### 4. CONDITIONS AS PER

#### The Environment (Protection) Act, 1986.

4.1 The construction activities shall be carried out strictly in compliance with the provisions of the Noise Pollution (Regulation and Control)Rules 2000.

4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001

4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

4.4 e-waste shall be disposed off safely as per the E-Waste (Management) Rules, 2016.

### 5. SPECIFIC CONDITIONS

5.1 This consent, unless withdrawn earlier shall be valid for five years from the date of issue. At the end of the validity period if the construction is not completed, the same shall be got renewed. Late application shall be accepted only with fine as applicable.

5.2 Consent to Operate / Authorisation shall be obtained before commissioning the building under the Water (Prevention and Control of Pollution) Act, the Air (Prevention and Control of Pollution) Act and the relevant Rules under Environment (Protection) Act

5.3 Set back as per building rules shall be provided between the boundary and the building.

5.4 Necessary arrangements for scientific storage, handling and disposal of solid / hazardous

wastes shall be provided as per the SWM Rules 2016, before the commissioning of the unit

5.5 Sewage effluent shall be treated in septic tank as per IS 2470 (Part I): 1985 and discharged through soak pit with concreted bottom, honey comb brick work or perforated ring side wall, 75cm thick 2mm sand envelope outside it.

5.6 All operations likely to produce dust or noise shall be carried out with appropriate enclosure

5.7 The consentee shall put up a sign board of size 6x4 ft. near the main entrance of the plant to display the name of the unit and important consent conditions

5.8 The D. G. sets shall be provided with a minimum chimney height 0.2KVA meters above roof level of the highest nearby building (Where KVA is the capacities of all DG sets). The D. G. sets shall be placed at a minimum distance of (KVA/2) meters from the neighbouring residences / worship places / institutions (where KVA is the capacity of DG sets).

5.9 The construction debris and mud discharges etc from the construction site shall be disposed of scientifically

5.10 The location of the unit shall be as per the approved site plan. No change/alteration from that of approved site plan shall not be done.

5.11 Proper facilities shall be provided for the collection and storage of E-waste generate in the unit and agreement shall be made between authorized collection agent.

5.12 This consent is granted on the basis of the affidavit and other documents furnished by the applicant. If the statement furnished in the affidavit/document is found false or in the case of non-compliance of integrated consent to operate conditions the consent issued will be withdraw/cancelled

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DATE :18/12/2018

SIGNATURE & SEAL OF ISSUING AUTHORITY  
ENVIRONMENTAL ENGINEER DO 2 EKM



To

Sri C.M.JAMAL.

Kottakudy house ,

Perumattom,

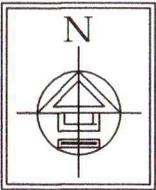
Puthuppady.PO.

Kothamangalam.

**1. This digitally signed document is legally valid as per the Information Technology Act 2000**

2. For verifying this document please go to [krocmms.nic.in](http://krocmms.nic.in) and search using date of issue/name of the unit/Application Number in “Consent Granted Applications” link in the home page of the Board’s Online Consent Management and Monitoring System.

**SITE PLAN OF M/S UNITED PLASTIC (INJECTION MOULDING) AT PUTHUPPADY P.O, PERUMATTOM**



**APPROVED SITE PLAN**

**DINESH K S**  
**DINESH K S** 2018.12.18  
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MACHINERY DETAILS	
1, GRAINDER	:15HP
2, INJECTION MOULDING (2NOS)	:70HP
3, MIXING	:10HP
<b>TOTAL POWER</b>	<b>95HP</b>

**LAND DETAILS**

PANCHAYATH :-PAIPRA  
 VILLAGE :-VELLOORKUNNAM  
 TALUK :-MUVATTUPUZHA  
 DISTRICT :-ERNAKULAM  
 SY. NO :-878/15-A-7,878/15A-5  
 EXTENT OF LAND :-02.02ARE,10.12ARE  
 (12.14ARE)  
 WARD NO :-IX  
 POWER :-95HP  
 WORKERS NO :-3NOS

	PLINTH AREA	CARPET AREA
PROPOSED INDUSTRY	254.60M2	203.68M2
PROPOSED TOTAL	254.60M2	203.68M2

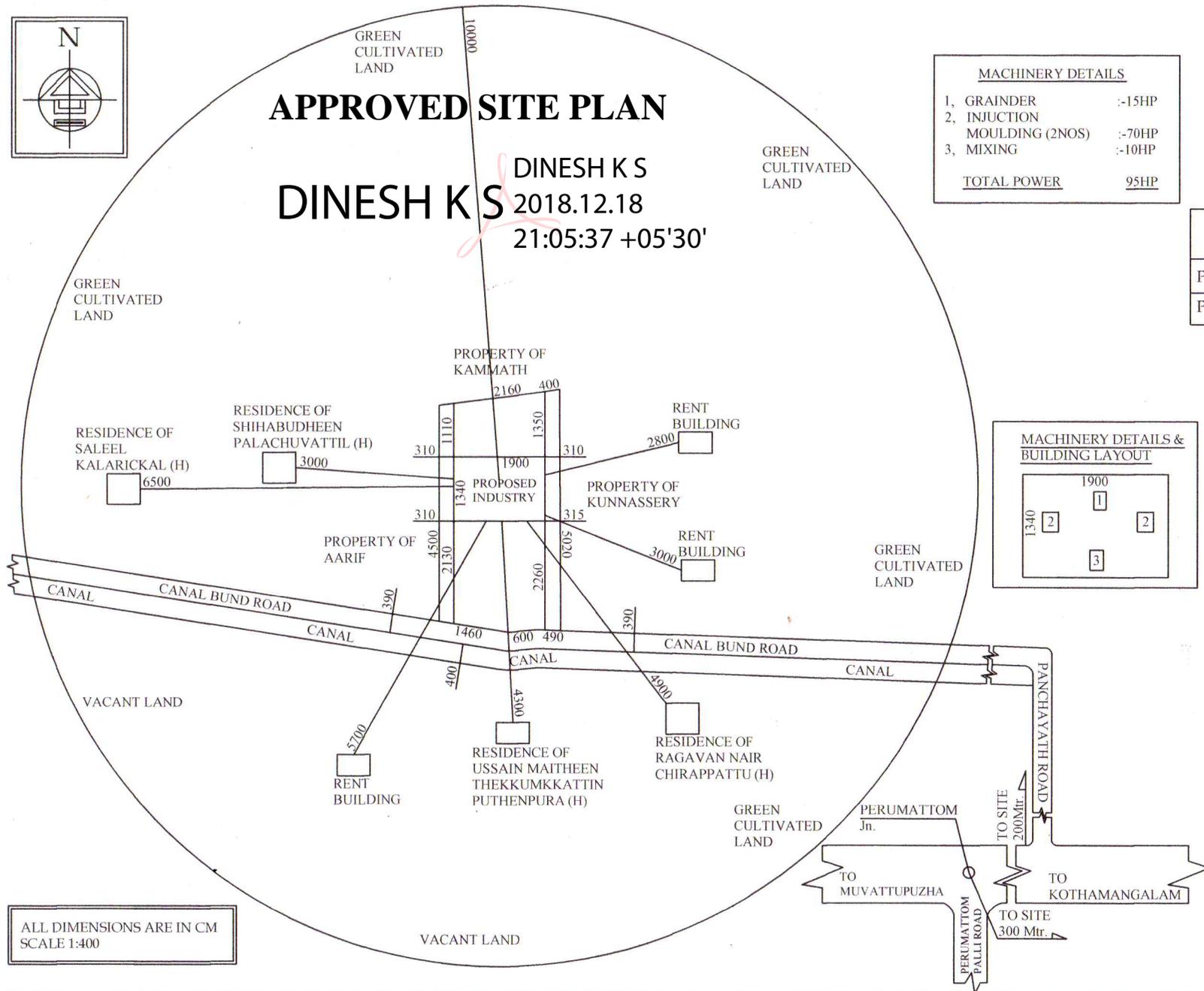
**APPLICANT**

P.M JAMAL  
 KOTTAKKUDIYIL (H)  
 PUTHUPPADY P.O.  
 PERUMATTOM

**LICENCEE**

**V. K. VENU**  
 Licenced Supervisor-A  
 L.No. G6-3628/10/226/SA  
 Vattappara House  
 Neelcoswaram P.O.

**OFFICE USE**



ALL DIMENSIONS ARE IN CM  
 SCALE 1:400

**FILE NO : PCB/EKM/DO2/ICO/G18ERNA774893/2021**

**Annexure R2(d)**

**Date of issue : 09/07/2021**



**KERALA STATE POLLUTION CONTROL BOARD**

**CONSENT TO**

**OPERATE/AUTHORISATION/REGISTRATION**

**ISSUED UNDER**

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

**As per Application No. :15874248**

**Dated:11-06-2021**

**TO**

**M/s UNITED PLASTICS**

**Perumatoom**

**Puthuppady.PO.**

**Muvattupuzha**

**Consent No. :G18ERNA-CTO-774893**

**Valid Upto :17/12/2026**

## 1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	<b>VALIDITY</b>	17/12/2026
2	Name and Address of the establishment	UNITED PLASTICS PERUMATOOM, PUTHUPPADY.PO. MUVATTUPUZHA 686673
3	Communication	Telephone :91-9447606771 Fax :- E-mail:riobeeran@gmail.com
4	Occupier Details	P.M JAMAL. Kottakudy house ,Perumattom, Puthuppady.PO. MUVATTUPUZHA
5	Local Body	Paipra Grama Panchayath
6	Survey Number	878/15-A, 878/15A-5
7	Village	Velloorkunnam
8	Taluk	MUVATTUPUZHA
9	District	ERNAKULAM II
10	Capital Investment(Rs in Lakhs)	Rs. 29.90 LAKH
11	Scale	Small
12	Category	GREEN
13	Annual fee(Rs)	Rs. 4000/-
	Total Fee remitted(Rs)	Rs. 12000/-
14	<b>RAW MATERIAL</b>	<b>PRODUCTS</b>
	Virgin Plastic Granules @500 Kilogram Colour Pigments @05 Kilogram	Plastic Bucket @200 Numbers Pedal Bin @200 Numbers Plastic Kitchen rack @50 Numbers Plastic flower pot @1500 Numbers Other House hold Items @1000 Numbers
15	Total Power Required (HP)	95 HP

## 2. CONDITIONS AS PER

**The Water(Prevention and Control of Pollution)Act, 1974**

- 2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the Integrated Consent to Establish issued shall be operational at all times during which the industry is functional. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.
- 2.2 Water consumption: 1000 l/d
- 2.3 Effluent generation: 800 l/d
- 2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

Sl.NO.	Characteristics	Unit	Tolerance Limit	
			Sewage	Trade Effluent

- 2.5 Mode of disposal of treated effluent:  
Soak pit

### 3. CONDITIONS AS PER The Air(Prevention and Control of Pollution)Act, 1981

- 3.1 Adequate air pollution control measures shall be operational at all times during the functioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm <sup>3</sup> /Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

- 3.2 Emission characteristics shall not exceed the following:

Sl.No.	Parameter	Limiting Standards (mg/Nm <sup>3</sup> )

### 4. CONDITIONS AS PER The Environment (Protection) Act, 1986.

- 4.1 The operation of the industry shall be strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.
- 4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001
- 4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 4.3.1 Activities for which Authorisation is granted

<b>Collection</b>		<b>transport</b>	
<b>Reception</b>		<b>Storage</b>	
<b>Treatment</b>		<b>Reprocessing/Disposal</b>	

4.3.2 Type, quantity and mode of storage/collection/disposal of hazardous wastes shall be as follows:

Sl.No.	Hazardous Waste	Schedule Category	Quantity Tonne/year
<b>Mode of</b>			
<b>Storage</b>		<b>Disposal</b>	

4.4 E-waste shall be disposed off safely as per the E-Waste (Management)Rules, 2016.

## 5. SPECIFIC CONDITIONS

5.1 For renewal of the consent in case of continuance of discharge/operation of the industry, application in the prescribed form shall be submitted through the web portal of the Board for Online Consent Management & Monitoring System 3 months prior to the date of expiry. Late application will be accepted only with fine.

5.2 This consent is granted subject to the power of the Board to review and make variation in or revoke any of the conditions as the Board deems fit as per the relevant Acts/Rules.

5.3 The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water, land and sound pollution.

5.4 Proper Solid waste management system shall be provided in the unit, arrangements for collection, segregation, storage, handling and disposal of solid Waste including garbage shall be provided as per SWM Rules 2016 and the facility shall be maintained properly.

5.5 Energy and water conservation measures shall be adopted as far as possible.

5.6 Renewable sources of energy such as solar energy shall be utilized for lighting and heating wherever possible.

5.7 There shall not be any fugitive emission from the premises.

5.8 Good housekeeping shall be maintained in and around the plant.

5.9 All operations likely to produce dust or noise shall be carried out only inside properly enclosed building.

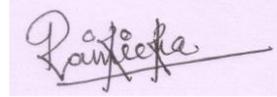
5.10. The sound level measured 1 m outside the boundary of the premises shall not exceed the National noise standards applicable to adjoining area.

5.11 The consentee shall put up a sign board of size 6x4 ft. near the main entrance of the plant to display the name of the unit and important consent conditions

5.12. Cooling water used in the process shall be fully recycled.

5.13. No open burning of plastic scraps and covers not be done.

5.14. No change or alteration of the industrial plant is to be made without the prior written permission of the Board. Any change in the particulars furnished and/or in the identity of the occupier/authorised agent is to be intimated to the Board forthwith



09.07.2021

DATE :09/07/2021

SIGNATURE & SEAL OF ISSUING AUTHORITY  
ASSISTANT ENVIRONMENTAL ENGINEER  
DO-2,EKM



RAMEENA. V. V.  
Assistant Environmental Engineer  
Kerala State Pollution Control Board  
District Office - II (EKM)  
Perumbavoor - 683 542

To

Sri.P.M JAMAL.  
Kottakudy house  
Perumattom  
Puthuppady.PO.  
MUVATTUPUZHA

- 1. This digitally signed document is legally valid as per the Information Technology Act 2000**
2. For verifying this document please go to [krocmmms.nic.in](http://krocmmms.nic.in) and search using date of issue/name of the unit/Application Number in “Consent Granted Applications” link in the home page of the Board’s Online Consent Management and Monitoring System.